

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
COURT-II**

Item 5

CP(IB) No. 117/Chd/Hry/2021

Under Section 10, IBC 2016

In the matter of:-

Office Beanz Pvt. Ltd.

.....Corporate Applicant

Present :

Mr. M. Dutta with Ms. Rajni Narula, Advocates for the petitioner-corporate applicant.

Mr. Munish Kumar Garg with Mr. Bharat Gupta and Mr. Vikas Mehra, Advocates for respondent Nos. 1 to 4, 6 and 8.

Mr. I.P. Singh, Advocate for the respondent Nos. 31 to 40 and 43A.

Mr. Karan Kaushal and Mr. Abhimanyu Jangara, Advocates for the respondent No. 9.

Mr. Abhinav Sood, Advocate for the respondent No. 64.

Heard the submissions made by the counsels for the Corporate Applicant (under Section 10). In terms of the instructions received from the Principal Bench, New Delhi, the applicant is directed to comply with the following :

1. Latest audited financial results for the year ending 31.03.2023 containing position of loans & advances, debtors and inventory alongwith auditor's report.
2. Financial/Books of accounts in a pen-drive.
3. Provide for the fee of the IP/RP for a period of 6 months.
4. An affidavit to the effect that it has not received any SARFESI notice and that this application is not to defeat the purposes of law.

The counsel has prayed for grant of a week time to comply with the same.

Time prayed for is granted. Counsel for respondent No. 9, counsel for

respondent Nos. 1 to 4, 6 and 8 are also present. With the consent of counsels of all the parties, the present matter is now posted on 10.10.2023.

Sd/-

(Umesh Kumar Shukla)
Member (Technical)

Sd/-

(Dr. P.S.N. Prasad)
Member (Judicial)

September 13, 2023

Vriti